



**J.JOHNSON THANGIAH BSC MA, BL.**

**ADVOCATE**

33/703, 27Th Street

**SANTHINAGAR**

**TIRUNELVELI-627002.**

**TAMILNADU**

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Cell No: 9443194559

**OBJECTIVE:**

To Acquire immense knowledge in all the branches of Law.

**EDUCATIONAL QUALIFICATION**

<b>DEGREE</b>	<b>COLLEGE/SCHOOL</b>	<b>YEAR OF PASSING</b>
Bachelor of Law	Dr.Ambedkar Government Law College	April 2002
Master of Arts	University of Madras	April 1988
Bachelor of Science	University of Madras	April 1982 – 1985
HSC	KarapettaiNadarHr.Sec.School Tuticorin	April 1981
SSLC	KarapettaiNadarHr.Sec.School Tuticorin	April 1979

**EXPERIENCE:**

I have worked under Thiru.J.Adaikalam Fernando BA. BL. Senior Advocate Tirunelveli and now independently practicing in Tirunelveli District Court and having office at No.13 Law Chamber, District Court Complex, Palayamkottai, Tirunelveli-627002 from the year of 2002 onwards. Now fully concentrating “Economic Offences “ cases also.

I have a good practical experience in

- Cases under Motor vehicle act
- Criminal Trials
- Civil Original suit
- Civil appeal
- Legal actions against cheque bounce cases under N.I.Act
- Preparing MCOP petitions and Consumer Dispute O.P
- Documentations.
- Also appearing before Madras High Court Madurai Bench.

### **WORK PROFILE:**

Drafting Notice under section 138 of N.I.Act.

- Other legal notice
- Cases under MV Act.
- Criminal Appeal, Bail, Civil, Appeal, Petition, Complaints & Affidavits etc
- Appearing and conducting civil, Criminal and MCOP cases.
- Customs Law Act
- Prevention of money laundering Act -2002 (PMLA-2002)
- NDPS Act & IPR Act.
- Conducting lokadalat and conciliation
- Worked as Additional Standing Counsel for Tuticorin District, Tamilnadu - Period of 2006 to 2011.
- Worked as Additional Public Prosecutor - Period of December 2010 to March 2011.

### **SOCIAL/CULTURAL ACTIVITIES:**

- Active Participation in College NSS programmes
- Participating in Blood donation camps.

### **LANGUAGE PROFICIENCY:**

- Tamil and English

### **WORK EXPERIENCE**

\*\* Panel Advocate for MAGMA Fin Corp

- 1) Sending Legal Notices to default customers
- 2) Lodging Criminal Complaint (Petition Enquiry-If need FIR to create fear)
- 3) Seeking Direction from the local Magistrate Court Under Sec.156(3) for registering FIR against defaulted and chronic customer.
- 4) Initiation of Arbitration proceedings-Eps-Arrest-Attachment property and Salary if customer Govt., Emp.From NPA, LOSS ON SALE CASES
- 5) Seeking Repossession Order Under Sec.9 from Hon'ble High Court.
- 6) Seeking Repossession Order Under Sec.17 from Arbitrator.
  
- 7) Filing Suit for Recovery (Attachment before Judgment Order 238 Rule 5 CPC) House tax receipt and Land tax receipt should be available.
- 8) Filing Return of Property for Accident vehicles -ORC with our endorsement must.
- 9) If necessary, we can conduct LOK-ADALAT for used car cases for amicable settlement.
- 10) On special request we file Cheque Case Under Sec.138 of NI Act.

**PERSONAL PROFILE:**

Father's Name	:	J. Jacob
Date of Birth	:	05-12-1963
Sex	:	Male
Marital Status	:	Married
Nationality	:	Indian
Religion	:	Christian
Enrollment No	:	M/S 2073/2002

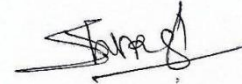
**DECLARATION:**

I hereby declare that all information furnished above are true to the best of my knowledge.

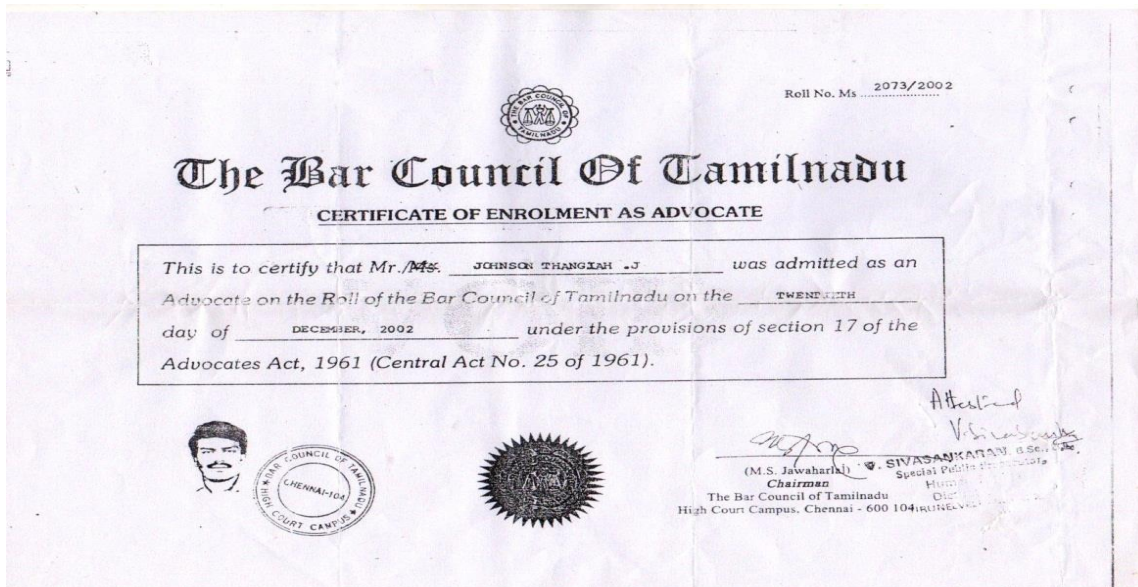
**Place: Tirunelveli**

**Date:**

**signature  
(Johnson Thangiah. J)**



ENCL: (1) Bar Council Enrollment Certificate –MS No 2073/2002.



ENCL: (2) Bar Council ID

